

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 53/MP/2026

Subject : Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

Petitioner : Eden Renewable Alma Private Limited (ERAPL)

Respondents : Power Grid Corporation of India Limited (PGCIL) & Ors.

Date of Hearing : **18.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, ERAPL
Shri Aniket Kanhaia, Advocate, ERAPL
Shri Manu Tiwari, Advocate, ERAPL
Ms. Ranjitha Ramachandran, Advocate, PGCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking appropriate directions to the Respondent, PGCIL, to pay the applicable Yearly Transmission Charges (YTC) to the Petitioner in terms of Regulation 13(8) of the Sharing Regulations, 2020, and to grant compensation for the generation loss / financial loss suffered by the Petitioner on account of curtailment of power and restricted dispatch due to delay in operationalisation of connectivity and associated transmission elements required for operationalisation of the GNA granted to the Petitioner for its 300 MW Solar Power Project located in Jodhpur, Rajasthan, which is to be connected with the Bhadla-II PS.

2. Learned counsel for the Respondent, PGCIL, accepted the notice and sought liberty to file a reply in the matter.

3. Considering the submissions made by the learned counsel for the Parties, the Commission directed as under:

- a) Admit and issue notice to the Respondents;
- b) The Respondents to file their reply, if any, within five weeks, with a copy to the Petitioner, who may file its rejoinder, within two weeks thereafter.
- c) The Petitioner to submit on an affidavit within three weeks, a copy of the COD Certificates in respect of the project and to clarify how it is claiming delay in

availability of the transmission system required for effectiveness of GNA of the Petitioner when the SCOD of the augmentation transmission system and the start date of connectivity for the Petitioner's project, in terms of CTUIL letter dated 19.09.2024, is 28.02.2026.

d) CTUIL to submit the following details on an affidavit within three weeks:

Sl. No.	Elements of the Augmentation Transmission system required for the effectiveness of Connectivity/GNA for the Petitioner	Implementing Agency	SCOD	Present Status

4. The Petition will be listed for hearing on **14.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)